

**THE KERALA LAND RELINQUISHMENT (AMENDMENT)  
ACT, 1966**

(President's Act No. 13 of 1966)

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**THE KERALA LAND RELINQUISHMENT  
(AMENDMENT) ACT, 1966 \***

(No. 13 of 1966)

ENACTED BY THE PRESIDENT IN THE SEVENTEENTH YEAR OF  
THE REPUBLIC OF INDIA.

*An Act further to amend the Kerala Land Relinquishment Act, 1958.*

In exercise of the powers conferred by section 3 of the Kerala State Legislature (Delegation of Powers) Act, 1965 (12 of 1965), the President is pleased to enact as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Kerala Land Relinquishment (Amendment) Act, 1966.

(2) It shall come into force at once.

2. *Amendment of section 2.*—In section 2 of the Kerala Land Relinquishment Act, 1958 (Kerala Act 38 of 1958), (hereinafter referred to as the principal Act), in clause (d), for the words, figures and brackets “the Kerala Agrarian Relations Act, 1960 (Act 4 of 1961)”, the words, figures and brackets “the Kerala Land Reforms Act, 1963 (Act 1 of 1964)” shall be substituted.

3. *Amendment of section 4.*—In section 4 of the principal Act,—

(a) in sub-section (1), for the words “the Collector of the district”, the words “the Revenue Divisional Officer of the division” shall be substituted ;

(b) in sub-sections (2) to (6), for the word “Collector”, wherever it occurs, the words “Revenue Divisional Officer” shall be substituted ;

(c) sub-sections (7) and (8) shall be omitted.

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4. *Insertion of new sections 4A, 4B, and 4C.*—After section 4 of the principal Act, the following sections shall be inserted, namely :—

“ 4 A. *Appeal.*—Any person aggrieved by an order passed by the Revenue Divisional Officer under sub-section (5) or sub-section (6) of section 4 may prefer an appeal within such time as may be prescribed to the Collector of the district in which the land is situate and the order of the Collector on such appeal shall, subject to the provisions of section 4B, be final.

4 B. *Revision.*—(1) The Board of Revenue may, either of its own motion or on an application made by any aggrieved person for revision, call for the record of any proceeding in which an order has been passed by the Collector under section 4 A, and pass such order thereon as it thinks fit :

Provided that the Board of Revenue shall not of its own motion call for the record of any such proceeding after the expiry of one year from the date of the order of the Collector.

(2) Every application for revision under sub-section (1) against an order of the Collector shall be made within one month from the date on which the order was communicated to the person aggrieved by the order :

Provided that the Board of Revenue may, if it is satisfied that the person making the application was prevented by sufficient cause from making the application within that period, admit an application made after the expiry of that period.

4 C. *Land relinquished to vest in Government.*—Where an application for relinquishment of any land is accepted in consequence of any order passed by the Revenue Divisional Officer under section 4 or the Collector under section 4A or the Board of Revenue under section 4 B, such land together with all right, title and interest of the registered holder or, as the case may be, of the registered holder, the cultivating tenant and the intermediaries, if any, in such land shall vest in the Government free of all encumbrances.”